

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC UNDERTAKINGS (2019-2021)

EIGHTY NINTH REPORT

(Presented on 18th June, 2019).

SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM 2019

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

COMMITTEE ON PUBLIC UNDERTAKINGS (2019-2021)

EIGHTY NINTH REPORT

On

KERALA STATE ELECTRICITY BOARD LIMITED

(Based on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2014)

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COMMITTEE ON PUBLIC UNDERTAKINGS (2016-2019) COMPOSITION OF THE COMMITTEE

Chairman :

Shri C. Divakaran.

Members :

Shri K. B. Ganesh Kumar

Shri C. Krishnan

Shri Thiruvanchoor Radhakrishnan

Shri P. T. A. Rahim

Shri S. Rajendran

Shri Raju Abraham

Shri Sunny Joseph

Shri C. F. Thomas

Shri M. Ummer

Shri P. Unni.

Legislature Secretariat :

Shri V. K. Babu Prakash, Secretary Shri P. B. Suresh Kumar, Joint Secretary Shri G. Harish, Deputy Secretary Smt. Reji D. O., Under Secretary.

INTRODUCTION

I, the Chairman, Committee on Public Undertakings (2019-2021) having been authorised by the Committee to present the Report on its behalf, present this Eighty Ninth Report on Kerala State Electricity Board Limited based on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2014 relating to the Public Sector Undertakings of the Government of Kerala.

The aforesaid Report of the Comptroller and Auditor General of India for the year ended on 31 March 2014, was laid on the Table of the House on 23-3-2015. The consideration of the audit paragraphs included in this report and the examination of the departmental witness in connection thereto was made by the Committee on Public Undertakings constituted for the years 2016-2019 at its meetings held on 21-6-2017 and 13-12-2017.

This Report was considered and approved by the Committee (2019-2021) at its meeting held on 8-5-2019.

The Committee places on record its appreciation for the assistance rendered by the Accountant General (Audit), Kerala in the examination of the Audit Paragraphs included in this Report.

The Committee wishes to express its thanks to the officials of the Power Department of the Government Secretariat and Kerala State Electricity Board Limited for placing the materials and information solicited in connection with the examination of the subject. The Committee also wishes to thank in particular the Secretaries to Government, Power and Finance Department and the officials of Kerala State Electricity Board Limited who appeared for evidence and assisted the Committee by placing their views before if.

Thiruvananthapuram, 8th May, 2019. C. DIVAKARAN, Chairman, Committee on Public Undertakings.

REPORT

ON

THE KERALA STATE ELECTRICITY BOARD LIMITED

3.6 AVOIDABLE LOSS

Loss due to non-execution of agreement : ₹ 3.36 crore

Kerala State Electricity Board (KSEB) follows two bid system (Technical bid and financial bid) for procurement of electrical equipment/machinery for generation/transmission/distribution system. The successful bidder is required to furnish security deposit (SD) at the rate of five per cent of the value of contract and execute an agreement within 15 days of receipt of purchase order (PO) to ensure prompt execution of order. If the party does not supply ordered items after entering into contract, KSEB can arrange alternate purchase by inviting fresh tenders at the risk and cost of the original supplier.

KSEB invited (July 2010) tenders for purchase of 32 11 KV 10 panel sets, used for control of 11 KV feeders at Sub Station end, with spares on fixed price basis. The validity of bid was six months from the date of opening pre-qualification bid or four months from the date of opening of the price bid whichever was earlier. The pre-qualification bid were opened on 12 August 2010 and the Pre Qualification Committee (PQC) met on 17 February 2011. The rate of ₹ 21.83 lakh per unit offered by Electroteknica Switchgear Private Limited (ESPL) being L1 was accepted. KSEB placed two purchase orders-one dated 4 June 2011 for four sets and another dated 4 July 2011 for remaining 28 sets. In line with the terms of the purchase orders, agreements were to be executed within 15 days after receipt of purchase order by the supplier.

ESPL intimated³⁰ (August 2011) their inability to execute the order unless price variation as per IEEMA³¹ price variation formula was accepted by KSEB as there was undue delay³² in finalising tender and their drawings were approved only on 28 July 2011. After receipt of firm's letter demanding price escalation, the

³⁰ Letter No.ESPL/2121/MKM dated 23-8-2011.

³¹ Indian Electrical and Electronics Manufacturers Association.

³² Purchase Order was placed on 4-6-2011 for which tenders were invited on 12-7-2010.

Chief Engineer $(TC\&M)^{33}$ directed (September 2011) the firm to execute an agreement and furnish security deposit. As the firm was not willing to the order unless price variation was allowed, they did not execute the agreement.

The firm's request for price variation was rejected by KSEB as the tender was floated on fixed price basis and the Purchase Committee³⁴ in its meeting held on 18 October 2011 decided to cancel the order and to invite fresh tenders at the risk and cost of ESPL and to black list the firm for five years. Further, it was noticed that the extended validity of offers of other firms had expired as early as in April 2011. Accordingly, KSEB invited (November 2011) fresh tenders and purchase order on fixed price basis was placed (July 2012) for supply of 32 panel sets with spares with Megawin Switch Gear (P) Limited (MSGL) at an all inclusive rate of $\overline{\mathbf{x}}$ 32.49 lakh per unit which was higher by $\overline{\mathbf{x}}$ 10.66 lakh of LI's offer in the previous tender. The firm supplied 32 panel sets during October 2012 to November 2013 at a total cost of $\overline{\mathbf{x}}$ 10.40 crore. KSEB had to incur extra expenditure of $\overline{\mathbf{x}}$ 3.41 crore for purchase of panel sets as shown below:

S1.	Particulars	
No		
1	Total cost of 32 panel sets at the rate of ₹ 21.83 lakh as per first tender	6.99
2	Total cost of 32 panel sets at the rate of ₹ 32.49 lakh as per retender	10.40
	Extra expenditure (2-1)	3.41

Table) 3.6 :	Details	of	extra	expenditure	
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It was noticed during audit that a notice was sent by KSEB to the supplier (ESPL) to pay risk and cost amount but ESPL replied that in the absence of any agreement they did not violate any condition of the contract.

³³ Chief Engineer (Technical, Contracts & Materials) was later redsignated as Chief Engineer (Supply Chain Management)

³⁴ Comprising of Chief Engineer (Supply Chain Management), Deputy Chief Accounts Officer in charge of Financial Adviser, Members (Generation Projects/Transmission & Generation Operation/ Distribution/Finance) and Chairman.

KSEB stated (September 2014) that the office concerned had directed the firm to execute the agreement and furnish security deposit which was not acceded to by the firm. It was also stated that firm's request for IEEMA price variation was main reason for blacklisting them and invitation of fresh tenders.

The reply was not tenable as KSEB had directed (September 2011) the firm to execute agreement only after receiving demand for price escalation and not within 15 days of issue of purchase order.

Thus, non-execution of agreement absolved the supplier from the liabilities and KSEB could not recover the extra expenditure of ₹ 3.36 crore³⁵ from the said firm by invoking risk and cost Clause due to absence of a valid agreement.

The matter was reported (August 2014) to Government and reply is awaited (November 2014).

[The Audit Paragraph 3.6 contained in the report of C&AG for the year ended 31st March 2014]

The notes furnished by the Government on the Audit Paragraph are given in Appendix II.

Discussion and findings of the committee

The Committee enquired about the loss of \gtrless 3.36 crore incurred due to nonexecution of agreement for the purchase of 32 11 KV 10 panel sets with spares on fixed price basis.

The witness explained that KSEB placed purchase order with ESPL (Electroteknica Switchgears (P) Ltd.) in a 2 bid system for supply of 11 KV 10 panel set to the Board. Even though the purchase order had definite provisions for execution of an agreement within 15 days of receipt of purchase order by the firm, ESPL agreed to supply equipments within 15 days without executing the agreement. Later the firm demanded a date extension for the supply of equipments. KSEB approved the date extention to ESPL taking into account the importance of materials to be supplied. Owing to a steep escalation in prices, which came about, ESPL, forseeing a loss of $\vec{\xi}$ 3 crore, backed out and demanded

35 ₹ 3.41 crore – ₹ 0.05 crore (EMD forfeited)

IEEMA price variation in order to supply the equipments. The witness further added that the only option before KSEB was to cancel the purchase order, forfeiting the Earnest Money Deposit (EMD) remitted by the firm and black list the firm and acted accordingly. KSEB then invited fresh tenders for purchase of the said equipment and the new tender could be finalised only at a higher rate leading to an extra expenditure of \gtrless 3.41 crore.

The Committee enquired about the legal provision which could be employed to penalise the firm for non-supply of equipments in time. The witness explained that the extra expenditure incurred could have been recovered from the firm if the agreement had been executed with the firm. In the absence of agreement, KSEB did not have any legal provisions to realise the extra expenditure incurred. The only thing the Board could do was to forfeit their EMD and to blacklist them.

The Committee demanded to know whether the price escalation occurred within 15 days of issue of the purchase order. The witness replied in the negative and admitted that it was due to the delay which came in executing the agreement.

The Committee blamed the KSEB for refraining from taking any action against ESPL and wanted to know the reason for undue delay occurred in executing the agreement within the stipulated time limit. The Committee was not satisfied with the explanation given by the witness and demanded to submit the file regarding the tendering and purchase details of 32 11 KV 10 panel sets before the Committee.

The Committee examined the documents regarding tendering and purchase details and considered the explanation furnished by KSEBL on para 3.6 (2013-14) in its meeting on 13-12-2017. The explanation furnished by KSEBL is given in Appendix III.

The Committee demanded a detailed explanation on the purchase of 32 11KV 10 panel sets. The witness elaborated that delay had indeed occurred at various stages during the first tender process and when the first bidder refused to sign the agreement and demanded price escalation, the Board had gone in for re-tender and purchase order placed with another company at a higher rate. The witness also explained that they had blacklisted and forfeited the EMD of the first company. The witness also

admitted that there was lapse on the part of KSEBL to issue purchase order in time according to the purchase procedures, which caused an extra expenditure of ₹ 3.41 crore.

The Committee enquired about the reason for not executing an agreement with the first bidder. The witness replied that it was the supplier who refused to execute the agreement since the validity period had expired.

The committee remarked that there was lapse on the part of KSEB officials in enforcing the whole process of tendering

Observations/Recommendations

- The Committee criticizes the Board for not executing agreement with Electroteknica Switchgear Private Limited (ESPL) within the validity period according to the provisions in purchase order in the purchase of 32 11KV 10 panel sets. The Committee recommends that KSEBL should follow the rules and regulations of the tender process as per the Stores Purchase Manual in future. The Committee also insists that KSEBL should not implement their projects on the basis of assumption.
- 2. The Committee reprimands KSEBL officials for the delay occurred to issue purchase order in time according to purchase procedures, letting the defaulted supplier ESPL to evade from the liabilities and thereby incurring an extra expenditure of ₹ 3.36 crore. The Committee recommends to take effective measures to recover the liabilities from the defaulted supplier and report the same to the Committee.

C. DIVAKARAN, Chairman, Committee on Public Undertakings.

Thiruvananthapuram, 8th May 2019.

APPENDIX I

SUMMARY OF MAIN CONCLUSIONS/RECOMMENDATIONS

Sl. No.	Para No.	Department Concerned	Conclusions/Recommendations
(1)	(2)	(3)	(4)
1	1	Power	The Committee criticizes the Board for not executing agreement with Electroteknica Switchgear Private Limited (ESPL) within the validity period according to the provisions in purchase order in the purchase of 32 11KV 10 panel set. The Committee recommends that KSEBL should follow the rules and regulations of the tender process as per the stores Purchase Manual in future. The Committee also insists KSEBL should not implement their projects on the basis of assumption.
2	2	Power	The Committee reprimands KSEBL officials for the delay occurred issue purchase order in time according to purchase procedures, letting the defaulted Supplier (ESPL) to evade from the liabilities and thereby incoming an extra expenditure of $₹$ 3.36 crore. The Committee recommends to take effective measures to recover the liabilities from the defaulted supplier and report the same to the Committee.

idit Report 2013-14)	Reply Furnished by Concurrent	k 9 -	As per Purchase Plan 2010-12 dated 12/07/2010, the requirement of 11 KV 10 panel sets was 36nos. After considering the Additional Purchase order for 4nos, Two part tenders may purchase order for 4nos, Two part tenders and S00.772010-11 for the purchase of 32 sets of 11 KV 10 Panel Set with Spares. Last date and time of sale of bid was 28/07/2010 at 5pm. Last date & time of submission of bid was 12/08/2010 at 1pm. The Pre-qualification bids were opened on 12/08/2010 at 3pm. Eight firms had participated in the tender. After opening the bids, commercial and technical evaluations were done.	It may be noted that I i KV 10 Panel Indoor Switchgear is an important equipment in the substation, in order to maintain the 11 KV supply and considering the very important safety aspects. So the scrutiny of the technical parameters such as performance of relays, Current Transformers, Potential Transformers, Vacuum Circuit Breakers etc. offered by the 8
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APPENDIX-II

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the firms were requested in advance vide letter dated 22/01/2011 to extend their validity of offers upto April 2011. Out of 8 firms, 5 firms extended the validity of their offer. Out of the other 3 firms M/s. Siemens Limited had not even missing M/s. Bieccolawrie Limited had never qualified in Mcanwhile, validity of offers of 8 firms were due that the scrutiny of the bids would take time, all the Financial Adviser's remarks clarifications 04/01/2011 regarding missing documents and get more competition, Board had to wait till receiving the clarifications from all the firms. Since these proceses were to be carried out, Pre-qualification to expire on 12/02/2011. Since it is understood After scrutiny of the technical and commet val System Operation Circle, Thiruvananthapuram or verifying the performance of relays and safety After preparing an initial Pre-Qualification note he same was torwarded to the Office of the inancial Adviser for financial scrutiny. Based on firms on technical parameters, the offers were further scrutinised at aspects, considering their expertise in the field. Committee could meet only on 17/02/2011 ø <u>o</u> 9 clarifications/ all the performance order for from <u>ع</u> their ч h etc. sought confirmation parameters documents. furnished verc

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M/s. Bieccolawrie Limited had never qualified in previous tenders floated from KSEB. M/s. Crompton Greaves Limited had not supplied 11 KV 10 Panel sets to KSEB for the past 11 years.

6	Hence non extension of validity of these 3 firms had not affected the tender procedure and	E.Board did not lose, any opportunity. I	it is very clear that the	Qualification Committee meeting was not	same was existence to verify commercial aspects and to coll	clarifications from the firms. Without	KSEB had no other option	reject all bids.	Purchase Order was placed with	M/s. Electroteknica for 4 sets of 10 Panel sets on	04/06/2011 with delivery schedule to complete	the supply within 2 months from the date of	Purchase Order. This delivery schedule was reduced in order to meet the under transitient	of 100 days programme declared by the	The drawing was furnished by the firm on	6/2011. Since the equipment	important item, the technical parameters of the	same were very crucial. Hence the scrutiny of the	lrawings many, correcti	noticed and the drawings were approved	provisionally on 14/07/2011 with intimation to	the firm to revise the drawing after incorporating		on $21/07/2011$ and the same	onsiderin	recunical importance and salety aspects of the
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۲.	equipment the time taken for approval of drawing	approval of drawing. The firm had neither		agreement even after repeated requests from	Board. Meanwhile the firm demanded for delivery	extension without imposing penalty and	demanded price variation as per IEEMA	calculations. Since the tender was floated on	fixed price basis, the firm's request for price	variation could not be considered since it is	against the tender procedures and the Board had	decided accordingly.	It is true that as per clause (5) regarding	execution of Agreement that the firm has to	execute the agreement within 15 days from the	date of P.O. But if the supplier is not executing	the agreement, KSEB Ltd has no other option left	than to request them to execute the agreement.	Even then they were not executing the agreement	KSEI	cancel the Purchase Order and invite fresh	tender. So the observation of the audit that the	Purchase Committee had not considered the fact	of non-execution of the agreement by the firm	while resorting the re-tender is not true.	Purchase Committee considered all the possible	options and found that there was no other better	option left than retendering for meeting the	urgent requirement of the equipment in the field.	The equipment was essential for the safety of the	
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	S	installation and the safety of the operating	personnel.	KSEB was willing to extend the delivery period	without imposing penalty, considering the fact	that there was provision in the tender for 3	initial supply	drawing was co	But the firm dema	Variation as per IEEMIA formula along with	condition. The firms request for IEEMA Price	Variation was the main reason for blacklisting	the firm and inviting fresh tender.	It is true that the main reason for canceling the	tender and blacklisting the firm was the request	by the firm for IEEMA price variation which	KSEB Ltd could not accept, as the tender was	invited with the specific condition of "fixed price	basis". Allowing price variation to the Ll firm	after issuing the Purchase Order can lead to	litigations from other tenderers, participated in	the tender.	It may be noted that the delay in finalizing the	tender was mainly due to the time taken for	technical and commercial evaluation of Pre-	qualification bids. Subsequent tender was also	finalized after six months. KSEB has analyzed	he total initiations critical inuw, notab bilined	time by introducing vendor registration. In this
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the vendors will be done based on technical and qualified vendors alone will be allowed to participate in the ð ٤ qualified tender for the particular item. Instead of two part tenders price bids alone will be collected from approved vendors and processed. KSEB Limited has already conducted vendor approval and list distribution transformer, Weather Proof Wire, Conductors etc. For Vendor registration of major items KSEB Government of India Society) on 06/01/2014. A tender for vendor registration was invited and the same was forwarded to CPRI, Bangalore and the Memorandum evaluation of CPRI, Bangalore and the process will be completed at the earliest. õ teters mended for HETMAMM A lettional Service list vendors were approved ٩. be prepared case the Pre-qualification ര evaluations. signed with Understanding Limited has vendors will commercial J. ઝે

Power Departs or nment Secret

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APPENDIX-III



KERALA STATE ELECTRICITY BOARD LIMITED

(Incorporated Under the Companies Act, 1956 (No.1/1956) Corporate Identity No.U40100KL2011SGC027424 **Corporate Office (Supply Chain Management)** Vydyuthi Bhavanam, Pattom, Thiruvananthapuram- 695004, India, Ph:+91-471-2446853,Fax:+91-471-2447246, E-mail:cescm@kseb.in

No : SCM/SS/107/2017-18/AEE1/XT/ General / AUDIT/ 5527

Date : 12.12.2017

From,

The Chief Engineer (SCM)

To,

The Deputy Secretary, PUC Section Post Box:5430 Kerala Legislative Secretariat

Sir,

Sub : Procurement of 11kV 10 Panel Set from M/s. Electroteknica, Culcutta- Clarificationsforwarding.

Ref: 1) Letter no. 19556/PUCB1/2017 dated 25/07/2017 endorsed to this office on 01/08/2017.
2) This office letter no. SCM/SS/107/2017-18/AEE1/XT/ General / AUDIT/3365 dated 11/09/17

3) That office letter no. 19556/PUCB1/2017 dated 04/12/2017

Under purchase plan 2010-12, tender No. TCM 37/2010-11 dated 12/07/2010 with PAC Rs. Rs.7.252 Cr was opened on 12/08/2010 for procurement of 32 sets of 11kV 10 Panel set with validity up to 12/02/2011. The tender was on FIXED price basis. 8 Bidders participated . Validity extension was given by 5 firms up to 30/04/2011. Out of 5 firms M/s. Krishna Energy was disqualified as per decision of Pre Qualification Committee held on 17/02/2011 and decision on prequalification of M/s. ALIND was referred to Full Time Members (FTM). FTM meeting on 15/03/2011 decided to disqualify M/s. ALIND. Price Bids of pre qualified bidders were opened on 23/03/2011. M/s. Electroteknica was the lowest (L1.) In reply to rock bottom letter M/s. Electroteknica extended validity up to 30/06/11.

Purchase Committee (PC) meeting decided to split the order into two. First one for 4 sets of panels urgently to meet requirement of "100 days Programme" by Govt. Of Kerala and the second one of 28 sets to meet the balance Purchase Plan 2010-12. The purchase was scheduled in a phased manner considering the field requirement. Purchase Order (P.O.) was issued for 4 sets on 04/06/2011 with delivery period reduced to 2 months in purchase order instead of 3 months as per tender to meet 100 days programme requirement. Full Board ratified decision of the Purchase Committee on 14/06/2011 and Board Order was issued on 28/06/2017. Purchase order was issued for balance 28 sets on 04/07/2011 on full faith that company will extend the validity since the process of drawing approval and related activities were in progress.

On going through activities it is evident that there is no intentional delay. The Purchase decision was extended because of higher Probable Amount of Contract (PAC) for which Full Board (The

committee includes all the Board Members of KSEB and the members from the Govt. namely Pov Secretary, Finance Secretary and Non-official Member) decision was also necessary based delegation of power to award the purchase order, conducted on prefixed date. The firm to proceeding with purchase order including drawing approval to meet the "100 days program requirement". However the firm's demand for price increase or variable price could not accepted positively since the tender was called on "Fixed Price" basis. Price variation (on varia price tender) is allowed based on IEEMA (Indian Electrical and Electronics Manufactur Association) for which the indices are published monthly. For this 10 panel set no price variat formula was applicable as per the tender condition. Since they failed to execute the agreement supply even 4 sets of panels it was evident that they had no intention to supply against sec order for 28 sets.

Though KSEB has taken all efforts to finalize the tender and earnestly tried to achieve targets of 100 days programme the firm asked for higher price or price variation without execu agreement even for the P.O. released within validity period. Since the agreement was not execu there is no other option but to forfeit the EMD of the firm and further they were black listec five.years.

The unit all inclusive rate in previous P.O. was Rs.22,66,136.00 and the rock bottom rate age by M/s. Electroteknica was Rs. 21,83,239.00, which is lesser. The firm had requested for rvariation which means the market price for the item was increasing. So it was quite natural there would be price increase in next tender.

Considering the above and actions taken by the KSEB Ltd, the audit query may be dropped.

Yours faithf

Chief Eng

Kerala Legislature Secretariat 2019

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